

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 317 of 2018 &
IA No. 1527 of 2018**

Dated: 25th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**BSES Rajdhani Power Limited & Anr. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Anupam Varma
Mr. Rahul Kinra
Mr. Ashutosh K. Srivastava

Counsel for the Respondent(s) : Ms. Poorva Saigal
Mr. Shubham Arya for R.2

Mr. R.K. Mehta
Ms. Himanshi Andley for R.3

Ms. Swapna Seshadri for R.6

ORDER

Admit. Issue notice to the Respondents returnable on 13.11.2018. Ms. Poorva Saigal takes notice on behalf of Respondent No.2; Mr. R.K. Mehta takes notice on behalf of Respondent No.3 and Ms. Swapna Seshadri takes notice on behalf of Respondent No.6. Dasti, in addition, is permitted.

List the matter on **13.11.2018**. It is made clear that the Central Commission shall not implement its order which may be passed in the matter pending before it.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**